

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 107**  
**(IB)-457(PB)/2021**

**IN THE MATTER OF:**

State Bank of India

.... Petitioner

Vs

Mr. Charanbir Singh Sethi

.... Respondent

**Order under Section 95(1) of (IBC)**

**Order delivered on 10.07.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HEARING THROUGH HYBRID MODE (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Adv. PBA Srinivasan, Adv. V. Aravind, Adv.  
Srishti Bansal, Adv. Sumit Swami  
For the Applicant : Adv. Manav Goyal in IA-3427/2024

**ORDER**

**New IA-3427/2024**

Ld. Counsel for the Applicant is present. We have not issued notice in this application. However, we permit the Ld. Counsel for the Applicant to inform RP to be present on the next date of hearing. At request, list the matter on **16.07.2024.**

**Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

10.07.2024  
Lalit